

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-5
IB-1140(ND)/2020

IN THE MATTER OF:

Abdulhadi Almailem Trading Company W.L.L

Vs.

Jay Ace Technologies Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

IBC under Sec 9

Order delivered on 08.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Ms. Ritu Goyal, Mr. Awanish Srivastava, Advocates.

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The counsel for the Operational Creditor is permitted to send private notice at Registered Office Address of the Corporate Debtor by all modes and file proof of service along with affidavit on or before next date of hearing.

List the matter on 08.03.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)